

2

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

OA No. 1437/99

New Delhi, this the 15th day of June, 1999

HON'BLE SHRI S.R.ADIGE, VICE-CHAIRMAN(A)

In the matter of:

Smt. Krishna Katarya,  
w/o Shri Naveen Katarya,  
r/o K-1/43, Mohan Garden,  
Peepalwala Road,  
New Delhi.

..Applicant

(By Advocate: Shri Ajesh Luthra)

Versus

1. Lt. Governor of Delhi,  
Govt. of N.C.T. of Delhi,  
Delhi.
2. The Chief Secretary,  
Govt. of NCT of Delhi,  
5, Sham Nath Marg,  
Delhi.
3. The Principal Secretary,  
Directorate of Education,  
Old Secretariat,  
Delhi.
4. The Director of Education,  
Govt. of N.C.T. of Delhi,  
Old Secretariat,  
Delhi.

(By Advocate: None)

O R D E R (ORAL)

By Hon'ble Shri S.R.Adige, Vice-Chairman (A)

Applicant seeks a direction for her permanent absorption as Assistant Teacher in the Directorat of Education, Govt. of N.C.T. of Delhi

2. I have heard applicant's counsel Shri Ajesh Luthra, who states that under similar circumstances, the Tribunal in its order dated

n

2 (3)

30.09.1994 passed in OA No. 1899/90 (Smt. Krishna Sharma vs. Delhi Administration & Ors) had allowed the OA, directing the respondents to consider the applicant's case for permanent absorption in their service by a speaking order under intimation to that applicant within a period of three months from the date of receipt of a copy of that order.

3. Shri Luthra further states that under similar circumstances as many as 16 other candidates identically placed have been absorbed in the Directorate of Education, Govt. of N.C.T. of Delhi, particulars of which have been furnished at Annexure A-10. Learned counsel also states that in another similar case, one Mrs. Pydapati Padmaja VNN, who was apprehending her repatriation, filed CWP No. 2426/99 directly in the High Court of Delhi, upon which the High Court by its order dated 23.4.1999 has directed the respondents to show cause as to why the Writ Petition should not be admitted and in the meanwhile directed them to maintain the status-quo in respect of the petitioner's services.

4. If these contentions are correct, the OA is disposed of with a direction to the respondents to consider applicant's case for permanent absorption in their service, in the light of what has been stated above, and in the light of the averments contained in the OA, by a detailed, speaking and reasoned order in accordance with rules & regulations on the subject within a period of three months from the date of receipt of a copy of this order under intimation to the applicant.

1



5. Meanwhile, till respondents pass the aforesaid order, they should not repatriate the applicant to her parent organisation.

6. If applicant, after passing of the speaking and reasoned order by the respondents pursuant to the aforesaid directions, still feels aggrieved it will be open to her to agitate the same in accordance with law, if so advised.

7. The O.A. is disposed of accordingly. No costs.

8. Let a copy of the O.A. be enclosed alongwith this order.

*S.R. Adige*  
( S.R. ADIGE )  
Vice-Chairman (A)

na